

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 112 – IA(Co. Act)/44(AHM)2024

In

C.P.(CAA)/37(AHM)2023 in C.A.(CAA)/11(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Yagnesh Printing Company Pvt Ltd
Gyanganga Printing Industries Pvt Ltd
Yamir Packaging Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhinal Shah, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

This is an application filed under Section 420 of the Companies Act, 2013 read with Rule 154 of NCLT Rules, 2016 seeking following prayer.

- A. Allow the present application;
- B. To allow the rectification/modification as sought by the Applicant in Paragraph 3 (a – k) of the present application.
- C. That this Hon'ble Tribunal may be pleased to grant any other relief which it may deem fit in the interest of justice.

During Course of hearing, learned Counsel for the applicant submits that correction sought in the judgment dated 15.12.2023 passed in C.P(CAA) No. 37(AHM)2023 IN C.A.(CAA) NO. 11(AHM)2023 as mentioned in para-3 sub clause (e) to (l) are on the part of mistake of the applicant companies and para 3 (a to d) are certain typographical errors in the judgment.

We have heard the learned Counsel for the applicant companies.

Reserved for order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)